

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos. 65/2017, 152/2017 & COCP
No. 02/Chd/Pb/2017
IN
CP NO. 40(ND)/2015
RT CP No.38/2016
(Decided matter)**

Sunil Maheshwari & Ors.Petitioners

Versus.

M/s Rai Bahadur Kishore Chand & Sons (Properties)Respondents
Pvt. Ltd. & Ors.

Present: Mr. Aayush Arora, Advocate for Mr. Varun Dev Mishra, Advocate for petitioners.
Ms. Aastha Ray, Advocate for respondents No. 2 to 4.

The objections to the valuation report have already been filed by the respondents. Learned counsel for the applicant seeks time to file reply. Let the same be filed at least three days before the date fixed.

List the matter for arguments on 07.11.2017. The reply, if any, be filed at least a week before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

September 28, 2017
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